CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 281/2001 in OA 2407/1995

New Delhi this the 25th day of October, 2001

Hon'ble Smt.Lakshmi Swaminthan, Vice Chairman (J) Hon'ble Shri Govindan S.Tampi, Member (A)

S.I.Gulshan Kumari, W/O Sh.Ashok Talwar, R/O 212,Rajdhani Enclave, Pitampura, Delhi-34

(By Advocate Shri Sachin Chauhan)

..Petitioner

.. Respondents

VERSUS

- 1.Shri Ajay Raj Sharma Commissioner of Police, PHQ, I.P.Estate,New Delhi.
- 2.Shri Pranab Nanda, Dy.Commissioner of Police Estt.(HD Qrs.),Delhi.

(By Advocate Shri Vijay Pandita)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard learned counsel for both the parties further. Shri Vijay Pandita, learned counsel has also submitted a copy of the order issued by the respondents dated 23.10.2001, copy placed on record. By this, the respondents have allowed the petitioner to draw the arrears of pay and allowances of the post of Inspector for the period of her proforma promotion from 18.8.1994 to 11.8.1998.

2. Noting the above facts, the order dated 23.10.2001 and the submissions of the learned counsel for the parties, it

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appears that there is no justification to proceed further in the CP against the respondents as they have complied with the Tribunal's order dated 3.2.2000 in OA 2407/1995. In the circumstances, CP 281/2001 is dismissed. Notices issued to the alleged contemnors/respondents are discharged. File be consigned to the record room.

(5)

(Govindan S. Tampi Member (A)

(Smt.Lakshmi Swaminathan)
Vice Chairman(J)

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